

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **M.K.PEACOCK MINERAL WATER PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M.K.PEACOCK MINERAL WATER PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/11/1993
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956, Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1993PTC056162
5.	Address of the registered office and principal office (if any) of corporate debtor	S-410, Greater Kailash Part-II New Delhi -110048
6.	Insolvency commencement date in respect of corporate debtor	26 th July, 2019 (Order pronounced on 26/07/2019 by Hon'ble NCLT, Delhi- Bench in C.P. No. IB-1279/(ND)/2018 and copy of order received by IRP through email from NCLT on 01/08/2019)
7.	Estimated date of closure of insolvency resolution process	22 nd January, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajiv Bajaj IBBI/IPA-002/IP-N00276/2017-18/10834
9.	Address and e-mail of the interim resolution professional, as registered with the Board	4/180, Ground Floor Backside, Subhash Nagar, New Delhi-110027 Email: rbajajip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	4/180, Ground Floor Backside, Subhash Nagar, New Delhi-110027 Email: cirpmk@gmail.com
11.	Last date for submission of claims	14 th August, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M.K.PEACOCK MINERAL WATER PRIVATE LIMITED** on 26/07/2019 however order pronounced on

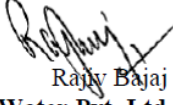
26/07/2019 by Hon'ble NCLT, Delhi- Bench in C.P. No. IB-1279/(ND)/2018 and copy of order received by IRP through email from NCLT on 01/08/2019.

The creditors of **M.K.PEACOCK MINERAL WATER PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 14/08/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date:03/08/2019
Place: New Delhi



Rajy Bajaj

IRP of **M.K. Peacock Mineral Water Pvt. Ltd.**
IBBI/IPA-002/IP-N00276/2017-18/10834